

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (SJ). No. 165 of 2014**

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Ram Krishna Prasad ... Appellant  
Versus  
The Union of India through C.B.I. ... Respondent  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Appellant : None  
For the C.B.I. : Mr. Rohit Sinha, Spl. P.P.  
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**Order No.03 Dated- 29.06.2020**

Heard the learned counsel for the C.B.I. through video conferencing.

No one appears on behalf of the appellant.

Perusal of the record reveals that vide order dated 14.03.2014, the provisional bail granted to the appellant has been confirmed.

Perusal of the record further reveals that the appellant has been convicted for the offence punishable under section 420/147/120B of the Indian Penal Code and also for the offence punishable under section 13(2) read with section 13 (1) (d) (ii) of the Prevention of Corruption Act.

Mr. Rohit Sinha, the learned counsel appearing for the C.B.I. submits that the privilege of anticipatory bail is not an unfettered right for the appellant and entails with it the obligation of the appellant to cooperate with the hearing of the appeal but as the appellant is neither appearing through his counsel in record nor cooperating with the hearing of the appeal, hence its submitted that bail granted to the appellant be cancelled.

Considering the conduct of the appellant, the bail granted to the appellant which has been confirmed vide order dated 14.03.2014 is cancelled.

Send back a copy of the Lower Court Records to the court below in connection with this appeal along with copy of this order, since original Lower Court Records is required for hearing of other analogous cases i.e. Cr. Appeal (SJ) Nos. 175 of 2014 & 207 of 2014.

The court below is directed to take coercive steps for appearance / production of the appellant for undergoing the remaining sentence. Further the court below is directed to submit reports to this court, about the status of the coercive steps taken for ensuring appearance/ production of the appellant in the court below including the status of the notice issued to the bailers on the 1<sup>st</sup> working day of each month till appearance / production of the appellant in the court below.

List the appeal after receipt of the report or twelve weeks, whichever is earlier.

**(Anil Kumar Choudhary, J.)**

Sonu-Gunjan/